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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP No.280/2004 In OA No.1890/2002

New Delhi this the 5th day of November, 2004

Hon'ble Shri V.K. Majotra, Vice Chairman (A) Hon'ble Shri Shanker Raju, Member (J)

- 1. Shri Hukum Chand, S/o Shri Poona Lal Garg.
- 2. Shri Om Prakash Sharma S/o Shri Banwari Lal Sharma
- 3. Shri Kajori Lal Meena, S/o Shri Pancha Ram Meena.

-Applicants

(All the above named applicants/Petitioners are working as Asstt. Managers, Mail Motor Service under Delhi Postal Circle).

(By Advocate: Shri R.P. Sharma, proxy for Shri Sant Lal)

Versus

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- Shri Vijay Bhushan, Secretary,
 M.O. Communications, Dept. of Posts,
 Dak Bhawan, New Delhi-110001.
- Shri D.S. Gupta, Secretary,
 M.O. Finance, Dept. of Expenditure,
 (Implmentation Cell) Trikuta Bhawan,
 Bhikaji Cama Place, New Delhi-110066.

-Respondents

(By Advocate: Shri Ravinder Sharma, proxy for Shri R.P. Aggarwal)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A):

Learned counsel for respondents stated that respondents have passed order dated 4.10.2004 (Annexure R-1) in implementation of directions of this court contained in order dated 9.9.2003 by which OA-1890/2002 was disposed of.

2. From the respondents' order, it appears that the Anomaly Committee had considered the issue involved in the OA in a very sketchy manner without reference and application of the related law, rules and instructions. As such, this order is not in keeping with the spirit of Tribunal's directions. To a suggestion that respondents should pass fresh orders in keeping with the above observation, learned counsel



expressed consent. As such, while the CP is dropped and notices to the respondents are discharged. Respondents are directed to pass detailed and speaking orders in implementation of directions of this court in accordance with law, rules and instructions within a period of two months from communication of these orders. On remaining aggrieved, applicants shall have liberty to take legal recourse afresh.

Shanker Raju) (Shanker Raju) Member (J) (V.K. Majotra) 5.11.09 Vice-Chairman(A)

cc.